

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 6699 OF 2004

UNION OF INDIA & ANR.

Appellant (s)

VERSUS

PABAN KUMAR BARTHAKUR & ANR.

Respondent(s)

(With prayer for interim relief and office report )

Date: 18/07/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA  
HON'BLE MR. JUSTICE LOKE SHWAR SINGH PANTA

For Appellant(s) Mr. Vijay Mehta, Adv.  
Mr. P. Parmeswaran, Adv.

For Respondent(s) Mr. Vijay Hansaria, Sr.Adv.  
Ms. Sneha Kalita, Adv.  
Mr. Satyendra Kumar, Adv.

for Mrs. Momota Oinam, Adv.  
M/S Corporate Law Group ,Adv

UPON hearing counsel the Court made the following  
ORDE R

This Court on 06.02.2007 directed the learned counsel for the Union of India to receive definite instructions as to the fate of the representation dated 7 th August, 2006 filed by respondent No.1 in pursuance of the Government Policy.

This Court further clarified that if no decision is taken on the representation as on that day, Union of India shall consider the representation and pass necessary orders by the time the matter is listed before this Court after two months. Two months were elapsed, thereafter the matter was listed again on 11.04.2007, and on that day, as prayed for, further two months was allowed. Even today, the Union of India has no instructions as to the fate of the representation dated 7 th August, 2006 filed by respondent No.1.

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Mr. Vijay Mehta, learned counsel appearing on behalf of the Union of India prays to list this appeal after two weeks by which date he shall receive a definite instruction as to the fate of representation of 07.08.2006 and final decision taken by the Union of India on the representation and shall file a detailed affidavit. As a last chance we allow the Union of India to file counter-affidavit within three weeks. List after three weeks.

(PA W A N KUMA R)  
COURT MAS T E R

(ANAND SING H)  
COURT MAS T E R